

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT  
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** :

**PETITION NUMBER** : CP(IB)/27(CHE)/2023

**NAME OF THE PETITIONER(S)** : Beacon Trusteeship Ltd

**NAME OF THE RESPONDENTS** : Imperial Consultants and Securities Ltd

**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

The Petitioner is represented by the Ld. Counsel Mr. Amir Arsiwala and the Respondent is represented by the Ld. Counsel Mr. Piyush Deshpande through video conferencing mode.

Applicant Counsel seeks and is granted time to file record of the default with information utility within period of 10 days from the date of this order by way of additional affidavit after serving the same on the opposite side.

Respondent Counsel Mr. Piyush Deshpande is present however due to poor audio/video connectivity he was unable to make any representation.

Counsel for the Respondent is directed to file reply within period of 10 days from the date of this order.

List the matter on **30.03.2023** for further hearing.



**[SAMEER KAKAR]  
MEMBER (TECHNICAL)**

AR



**[JUSTICE RAMALINGAM SUDHAKAR]  
PRESIDENT**